

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 87364 OF 2013

(Arising Out of Order-In-Appeal No. PVR/160/NGP/2013 Dated 13.03.2013
passed by The Commissioner (Appeals).)

GAMMON INDIA LTD.

Plot No. G-55,
MIDC, Butibori,
Nagpur-440 001.

Appellant

Vs.

COMMISSIONER OF CENTRAL EXCISE, NAGPUR

GST Bhavan,
Telangkhedi Road,
Civil Lines,
Nagpur-440 001.

Respondent

Appearance:

None for the Appellant.

Shri Xavier P.M. Mascarenhas, Superintendent, Authorized Representative
for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 13.02.2024

Date of Decision: 13.02.2024

FINAL ORDER - 85081/2024.

PER : BENCH

None for the Appellant despite notice being served through the
concerned Commissioner for its appearance on 05.12.2023 and on its
adjourned date.

2. Prior to the issue of this notice annexing order dated 10.10.2023,
Appellant was also not in appearance on any of the previous dates posted for
the hearing of the appeal.

3. It seems that Appellant is no more interested to pursue its appeal further. Consequently, we dismiss this appeal filed by it for non-prosecution and default under Rule 20 of the CESTAT Procedure Rules, 1982.

(Dictated and pronounced in open court.)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

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